

Sl. No.	States	Domestic	Commercial	Agricultural	Industrial
6.	Himachal Pradesh	61.00	155.00	65.00	165.00
7.	Karnataka	150.00	390.00	2.00	247.17
8.	Kerala	77.00	313.00	14.21	116.57
9.	Madhya Pradesh	75.00	230.00	36.73	277.71
10.	Maharashtra	116.10	312.00	22.96	308.99
11.	Meghalaya	85.00	176.00	56.00	156.07
12.	Orissa	98.75	265.00	70.00	306.58
13.	Punjab	133.25	267.00	45.91	231.00
14.	Rajasthan	105.00	232.50	41.96	255.00
15.	Tamil Nadu	90.00	330.75	0.22	288.53
16.	Uttar Pradesh	120.00	263.63	47.29	282.16
17.	West Bengal	104.43	251.90	87.00	274.40

[Translation]

Irregularities in IAY

*545. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether several irregularities have been committed in Indra Awas Yojana;

(b) if so, the State-wise details thereof for the last three years; and

(c) the number of persons against whom action has been taken in this regard ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPU YERRANNAIDU) : (a) to (c) State Governments were asked to report irregularities committed, if any, in the implementation of Indra Awas Yojana. However, except Assam, Andhra Pradesh, Maharashtra and the UT of Andaman & Nicobar Islands who have furnished 'nil' information no State has so far reported any such irregularities having been committed. This Ministry had received some complaints from Members of Parliament regarding irregularities committed in the selection of beneficiaries and corrupt practices being indulged in by some official. These have been referred to the concerned States for appropriate action. Besides, Members of Parliament have pointed out before various for a such as Consultative Committee and

the Standing Committee, general issues about irregularities relating to poor quality of construction, engagement of contractors in construction of IAY houses and misutilisation of funds. While specific complaints are always referred to the concerned DRDAs/State Governments for inquiry and appropriate remedial action, the Ministry monitors the implementation of IAY through periodic progress reports, reviews, CAG's observations, evaluations and its own mechanism such as the Area Officers Scheme through which Officers of the Ministry designated as such for specific districts/States carry out sample inspection to see whether the scheme has been implemented in accordance with the guidelines issued by the Ministry. In addition, the Ministry has recently issued instructions to the State Governments to set up Monitoring and Vigilance Committees at the block, district and the State levels to monitor and exercise vigilance over the implementation of various rural employment schemes. Among others, Members of Parliament and Members of Legislative Assemblies, besides ex-MPs and MLAs are members of such Committees.

[English]

Production of Processed Fruits

*546. SHRI P.S. GADHAVI :
PROF. JITENDRA NATH DAS :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the steps taken by the Government to increase production of processed fruits;

(b) whether the Government propose to promote fruit processing industries at village level;

(c) if so, the details thereof, State-wise;

(d) the number of Food Processing Training Centres functional, State-wise and location-wise;

(e) criteria adopted for choosing the location for setting up the training centre; and

(f) the extent to which it will help in generating additional employment ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c) In order to promote processing of fruits, particularly at village level, the Government has been taking various steps to provide policy support, facilitation, consultancy etc. In addition, the Ministry of Food Processing Industries is implementing various developmental plan schemes, which include support for backward linkages, for marketing, R&D etc. One of these

plan schemes relates to setting up of food processing and training centres, which are primarily meant for providing training to the village level entrepreneurs.

(d) While no State-wise targets have been fixed, assistance has been provided to various State Government organisations, cooperative/ voluntary organisations, including non-Governmental organisations etc. At present, 58 such centres are reported to have already become functional. The details are enclosed as statement.

(e) The location of such training centres is proposed by the implementing agency on the basis of availability of raw materials, other infrastructural facilities like buildings etc. Government of India approves such proposals from Central Government organisations, State Governments/ Organisations, Non-Governmental organisations, educational Institutions etc. on the merits of each case in accordance with the guidelines laid down in the Plan Scheme.

(f) This scheme aims at creating entrepreneurship at village level and this training will provide hands-on experience to the trainees who can thereafter set up their own units, which would result in generating additional employment.

STATEMENT

State-wise details of Food Processing & Training Centres Functioning

Sl. No.	Name of the State	No. of FPTCS already opened	Location
1	2	3	4
1.	Bihar	10	Ranchi, Angara, Gumla-2, Gotra, Torpa-2, Dumka, Sahibgunj, Baradwari
2.	Haryana	2	Gurgaon-2
3.	Himachal Pradesh	1	Shogi
4.	Karnataka	2	Habbal, Hulkoti
5.	Madhya Pradesh	1	Satpura
6.	Mizoram	4	Sairang, Vaivength, Khawzaawl, Chhingchhip
7.	Orissa	10	Kashiharpur, Nayagarh-2, Sundergarh-2, Koraput, Parlakhemundi, Gajapati, Khurda, Dhenkanal
8.	Tamil Nadu	1	Tiruppattur
9.	Uttar Pradesh	15	Lucknow-2, Meerut, Palia, Saharnpur, Faizabad, Deoria, Gorakhpur, Allahabad-4, Basti, Sitapur, Sultanpur

1	2	3	4
10.	West Bengal	8	Baruipur, South 24-Parganas, North 24-Parganas, Howrah, Jhargram, Belpathasi, Malda
11.	Delhi	1	Rajputna Rifles, Delhi-Cantt.
12.	Assam	3	Jagi, Rangiya, Bonda.
Total:		58	

Rural Electrification Corporation

*547. SHRI RAJIV PRATAP RUDY : Will the PRIME MINISTER be pleased to state :

(a) whether the financial outlay for the Rural Electrification Corporation has been drastically reduced for year 1996-97 in comparison to previous years;

(b) if so, the reasons and justification thereof;

(c) whether the State of Bihar and Orissa are going to be severely affected due to reduction in plan outlay; and

(d) if so, the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) The funds provided for Rural Electrification Corporation through budget during 1996-97 vis-a-vis 1994-95 and 1995-96 are as follows :—

(Rupees in Crores)

Head	1994-95	1995-96	1996-97
Budgetary Support	316	348	348
Minimum Needs Programme	160	175	175
Kutirjyoti	5	25	25
External Assistance through Budget	10	67	50
Total	491	615	598

In addition to budgetary support, provision is also made for raising funds through extra budgetary sources such as Market Borrowings and Government Guaranteed Bonds. The provision for raising such funds is yet to be finalised by the Planning Commission for the year 1996-97.